(iv) breast-feeding is beneficial to the mother's own health also."

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The motion was negatived.

THE VICE CHAIRMAN (SHRI SYED SIBTEY RAZI): Now I shall put clause 6 to vote.

The question is:

"That clause 6 stand part of the Bill." The motion was adopted. Clause 6 was added to the Bill.

Clauses 7 to 26 were added to the Bill.

Clause 1 the Enacting Formula and the Title were added to the Bill.

KUMARI SELJA: I move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE MULTIMODAL TRANSPORTA-TION OF GOODS BILL, 1992

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): We shall now take up Statutory Resolution and the Bill together. Dr. Jinendra Kumar Jain and Shri Kamal Morarka—absent. Shri Jagdish Tytler.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : Mr Vice-Chairman, Sir, I move:

"That the Bill to provide for the regulation of the multimodal transportation of goods, from any place in India to a place outside India, on the basis of a multimodal transport contract and for matters connected therewith or incidental thereto be taken into consideration."

With your permission, I would like to say a few words while moving the Multimodal Transportation of Goods Bill, 1992 for consideration and passing. The Bill seeks to replace the Multimodal Transportation of Goods Ordinance, 1992 (18 of 1992) promulgated by the President on the 16th October, 1992.

In developed countries, containerisation has resulted in multimodal transport of goods, under a single transport document, covering all modes of transport from the exporters' premises to the consignee's place. 23-408RSS/93

Such multimodal transportation of goods under one single document has a number of advantages like reduction in the overall transportation cost, reduction in delays, smoother and quicker movement of cargo and improvement in the quality of service. In the context of growth of containerised trade in India, the need for introduction of a similar system in India has been felt. The Multimodal Transportation of Goods requires a legal regime to govern on a uniform basis the liabilities and responsibilities of a Multimodal Transport Operator, who can provide services to the shippers engaged in internadonal trade. The Government of India had, therefore, set up a Working Group to recommend a law on Multimodal Transportation of Goods. This Group formulated proposals for the said leg.slation mostly based on the internationally accepted rules of the International Chamber of Commerce (ICC). The Working Group had also recommended suitable amendments to the Indian Carriage of Goods by Sea Act, 1925, Sale of Goods Act, 1930 and the Carriers Act, 1865. These amendments are necessary to bring the provisions of these Acts in harmony with the proposed provisions of the Multimodal Tranportation of Goods Legislation. In the context of various measures taken by the Gvernment of India to liberalise controls, simplify procedures and facilitate smooth flow of international trade and promotion of exports, it became necessary to immediately regulate Multimodal Transporalion of Goods by issue of an Ordinance. This Bill seeks to replace the aforesaid Ordinance.

The question was proposed.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Mr. Sukomal Sen. [Interruptions).

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman, Sir, I would like to say that this Bill has been very hurriedly placed in Parliament because it involves many agencies if you want to introduce a new system of transportation in the country as far as container transportation system is concerned. It is true that containerisation is increasing day by day. Particularly, in developed countries, it is

fully containerised. In developing coun tries, like India also, container service is There is no doubt increasing daily. about it. And, it has many advantages also. Both the consignor and the consignee can avail themselves of its advantages. But, Sir, if we appoint multimodal transport operators, if we introduce this system in the country. I doubt whether it will really contribute towards a quicker transportation of containers because it involves three transport agencies. One is •hipping liners.. If only shipping liners have to operate as multimodal transporters, they will have to interact with the Railways and with the road transporters. Three transport systems have to be integrated into one or, at least, they have to coordinate among themselves so that a multimodal transporter can function properly.

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(Now, the Railways have this container service; shipping liners have this service; and many road transporters have this service. Many road transport services take containers from the shipping liners and deliver them to the consignee by road. Now, to integrate all these systems, to bring about coordination among all these systems and put them into one multimodal transport system, in the present conditions of the country, I doubt how far it will be {possible.

Another point is, if this system is introduced, what will the Railways do with their container service? The Railways have their own service. Does this Bill envisage that after the introduction of this system, after this Bill is passed, the container service in the Railways can be abolished and whatever the Railways' container service carries should be done only through multimodal transport operators? This point, at least, I am unable to understand. I would like the hon. Minister to clarify as to what will happen to the container service of the Railways.

Another question is, who will be multimodal operators? In clause 4 of the Bill, it has been said that any shipping company or a company engaged in the business of freight forwarding in India or abroad to with the minimum prescribed annual turnover can be registered as a atultiaBodal transport operator. Now, in

our country, both Indian and foreign shipping companies are operating. They are also registered. Does it mean that any foreign shipping companies or any companies who are dealing with freight forwarding abroad, can also register themselves as multimodal operators? If that is true that even the foreign companies can register themselves, then it means our transport system, mainly the container service system, will be placed in the hands of the foreign companies which I feel is not conducive to the economy of our country and it will create more problems than we have at present. I would like the hon. Minister to clarify this point whether only the Indian companies will be eligible for registration or even the foreign companies wili be eligible for registration. If foreign companies are eligible for registration, then I strongly oppose it. I feel it is not correct. It will be like handing over a part of the economy and the transport system, particularly the container service system in the hands of the foreigners. This is not good This is what I understand.

Another point is about containerisation. It is very good. Mechanisation and computerisation is all good because it gives so much of facilities to all concerned—the consumers and of others—in every sphere life. Containerisation is the order of the day even in major ports whether it is Bombay, Madras, Calcutta or any other port; containerisation is spreading in a very big way. At the same time, with this containerisation, another problem is also arising. That is about the labour. I do not know whether the hon. Minister has given thought to it that the container service system introduced in different major ports, i3 replacing labour. What I understand is that in all the major ports, the Dock Labour Board is facing a tremendous difficulty because the container service is acting against the interest of labour and the labour has been displaced. Now if the container service is introduced in a place that I mentioned in such a way, then it will create a problem of labour in our country. All ports will suffer from this difficulty in this country. I would request the hon. Minister to throw some light on this point. These are some at the points involved in it. I ondarstaad

that in the developing ccrantriei, it is already there in operation. In the particular situation of our country whether it would be helpful, I have my own doubt. I would request the hon. Minister that instead of hurrying through the Bill, let us discuss it in detail. That is why it is necessary that a Select Committee of the House can be formed and they can be asked to scrutinise the Bill. They can discuss it with all the agencies—the shipping lines, the railways and the other transport agencies, the consignor and the consignee; all the interested parties should be consulted and their opinion should be taken and then this system should be introduced. Otherwise, if in a hurry, we introduce this system, it may create more problems. Not only that, it may lead to bureaucrati-jation instead of hastening the transport system. I do not know how far they will be quick in interaction with the railways and the transport agencies.

Then I come to corruption. It may lead to corruption because of loss of consignments, damage of consignments. Here the clauses envisage how the losses and damages will be dealt with. I feel that may be deliberately done—damages to the consignments. In that case, those clauses that have been given here, I don't think they are foolproof and the transport operators, that is the multimodal operators, instead of tak'ng the full responsibility, may resort to those clauses and can even cheat the consignors and the consignees. That is what I am afraid of. I would like the hon. Minister to clarify all these points. Thank you.

श्री एस एस अहल् बालिया (बिहार): उपसभाध्यक्ष जी, मैं माल बहुव्विध परिवहन विधेयक, 1992 का समर्थन करने के लिए खड़ा हुआ हूं। लेकिन मेरे विभाग में एक संभय जरूर है और वह संभय यह है कि क्या ऐसी जरूरत आन पड़ी थीं कि 16 अक्तूबर, 1992 को राष्ट्रपनि महोदय के माध्यम से एक आडिनेंस जारी करना पड़ा ? क्या मंत्री महोन्य बिल को पास कराने के साथ-साथ इस सदन को बताने की जुना करेंगे कि क्या हमारी कोई कंडीशन, किसी इंटरनेशनल फीरम के साथ किसी एपीमेंट में कोई ऐसी

कंडीजन यी कि इस टाइम के सहस या इस टाइम के बीच हम कोई ऐसा बिस साएंगे ? क्योंकि मैं जहां तक बिल के बारे में पढ़कर समझ सका हूं, किसी भी देश की प्रगति होना या देश के दूसरे जो इत्फास्ट्रक्चर हैं, उनमें प्रगति का लक्षण आना बहुत अच्छी जात है और ट्रांसपोर्टेशन हो। जो हमारा सिस्टम है, वह हमारे देश की प्रमति के पथ पर एक बहुत बड़ा योगदान करता है। पर ऐसा ही कुछ सोचकर जो कंटेनर सिस्टम चालू करने की बात आज सोची जा रही है या उसका जो भल्टी मॉडल/ट्रांसपीटेंशन शिस्टम शरू करने की कोशिश की आ रही है, वैसाही कुछ सोचकर रेलवे का कंटेनर कारपोरेशन शुरू किया गया था और आज सरकार की शरफ से ट्रांसपोर्ट मिनिस्टर इस बिल को ला है है। क्या बाक ई हम रोड ट्रांसपोर्ट के माध्यम से या शिपिम ट्रांसपोर्ट, जो हमारी कंदी में बहुत नगण्य माला में है, उसमें हमने कोई क्या ऐसा कोई इन्फास्ट्क्चर उसको मैच करने लायक बना लिया है जो अगर हम टोटल कंटे-नराईजेशन कर दें तो उसके साथ मैच कर सके ? और ऐसा बिल लाने के पहले क्या रेलवे के कंटेनर कारपोरेशन के साथ कोई मीटिंग या बैठक की गई? उनके साथ कोआडीने गन का क्या प्रावधान इस बिल में रखा गया है ? और सबसे बड़ी बात है, उपाध्यक्ष महोदय, यह तो खुशी की बात है कि आप यहां पर एक कंटेनर बक करेंगे और वह कंटेनर सपोज वाईजेक से डिस्पैच होना है ध्राशिप, तो उसकी बुकिंग यहीं से हो जायेगी, आप अच्छी चीज ला रहे हैं। पर मैं कहता हं कि आप जो कंटेनर यहां से बुक करेंगे वह यहां से वाइजेक पहुंचने में कितना टाइम लगाएगा ? सकता है वाइजेक से जापान के बंदरगाह पहुंचने के लिए उसको कम समय लगेगा, पर यहां से वाइजेक पहुंचने के लिए उसको जितना समय लगेगा, उसको कम करने के लिए आपने कोई टास्त बुंढा है? नया आपके कैटनर मुख करने के लिए जिस तरह

श्री एस • एस • अहल तालिया] विदेशों में, आपने बहत सारे उदाहरण दिए हैं, जो ग्रम फारमूलेट किए गए थे उसमें इंटरनेशनल चैम्बर आॅफ कॉमर्स सजेशन्स लिए गए हैं, फिर यूनाइटेड नेशरस बन्वेंशन आस मस्टी मॉडल ट्रांसपोर्ट अफ गुड्स 1980 का हवाला दिया है, पर मैं यह कहना चाहता है कि फॉरन कंट्री में जहां पर 5 लेन, 6 लेन था 7 लेन के रोड हैं, उसमें एक परिटकुलर लेन जो है, वह सिर्फ कंटेनर के लिए होती है. उसमें सिर्फ कंटेलर मूब कर सकते हैं और बहुत फास्ट मुख करते हैं, उनके लिए कोई अड़चन नहीं होती, कोई हकावट नहीं होती और बंदर-गाह तक पहुंचने के लिए उनको एकदम ग्रीन चैनल भिराती हैं। क्या आयके पास कोई प्रावधान है ? क्या आपने ऐसी कुछ गुंजाइशो की है ? हम तो अभी दो लेन के भी रोड नहीं बना सके। तो रोड कंडीशन जब तक महीं सुधारें गें तो सिर्फ कंटेनर में माल भरकर भेजने से हा कैसे उसमें दूत गतिला सकते हैं या कैसे उसको फास्ट कर सकते हैं ? सिर्फ इस बात के वि: हमने उन्तति कर ली है। पहले बोरों में और लकड़ी के बक्सों में सामान बंध-कर जाता था और उसको वहां जहाज पर लाद दिया जाता था और अब उसको कंटेनर में डालकर भेजा जाएगा और वह कंटेसर जहाज पर चढ़ जाएगा। इससे कितना फर्क हो जाएगा? सबसे बड़ी जरूरत जो है, यह आपका कंटेनर सिस्टम, यह एयर, रोड, रेल और शिप लिंक है, इन चारों की ओर इन चारों में अप देखिये कि आपका इन्फ्रास्ट्र-क्चर कौन सा, कितना सुदृढ़ है और यह सिर्फ सरफेर ट्रांखपोर्ट मिनिस्ट्री का काम नहीं हैं, इसमें रेलवे भितिस्ट्री जुड़ी हुई है, इसमें सिविल एवीएशन जुड़ा हुआ है और तभी आप इसको सार्थक रूप दे सकेंगे। मुझे यह बात समझ में नहीं आई कि किन मज-बूरियों के कारण इतनी जलदी यह बिल लाने को कोशिश की गई और आर्डिनेन्स पास किया गया। यह एक अच्छा बिल है और इस बिल

को लाने पर पूरा सोच-विचार करने की जरूरत है और में समझा। हूं कि मंत्री महोदय इसको लागू करने के साथ-धाय इस पर सोच विचार करेंगे और दूसरा, यह कन्टेनर जि: तरह हमको अभी पता चल रहा है, जितने भी सरकारी काम हैं वह किसी न किसी प्राइवेट कमानी की दिए जा रहे हैं।

5.00 P.M.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Mr. Ahluwalia, if you don't mind, I would like to know how much time you will take because we have to take up the Special Mentions at 5-00.

SHRI S. S. AHLUWALIA: Is it at 5.00 or 5.30?

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): It is at 5-00.

SHRI S. S. AHLUWALIA: I will speak after the Special Mentions or tomorrow.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): If the House gives its sense to continue after 5.30 after the Special Mentions, you can speak. If the House adjourns for tomorrow, you can speak tomorrow. Now we shall take up the Special Mentions.

Shri Satish Pradhan, Shri Kamal Morarka, Shri H. Hanumantliappa. Shri Maulana Obaidulaah Khan Azmi—absent. Shri S. S. Ahluwalia.

SPECIAL MENTIONS PLIGHT OF SIKHS IN TERAI REGION OF UTTAR PRADESH

श्री एस०एस० अहलुवासिया (बिहार): उपसमाध्यक्ष महोदय, मैं आपके माध्यम से उत्तर प्रदेश में रहने वाले सिखों के साथ उत्तर प्रदेश में रहने वाले सिखों के साथ उत्तर प्रदेश सरकार द्वारा किए गए अत्याचार के बारे में अपका ध्यान अक्षित करता चाहता हूं। उप समाध्यक्ष महोदय, आपको अच्छी तरह ज्ञात होगा कि पिछले साल पीली-भीत में तीर्थ यातियों की एक बस में से करीब 18 यातियों को उतारकर मार दिया गया था और वह सिख तीर्थ याति थे । हम एक डेलीगेशन में भी वहां गए थे और वहां जाकर उनका सारा ब्यौरा लिया गया था। यह